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Mr. D.N. Fish
 D.P. Dhalasamant
 S.K. Panda

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 1995

665

..... Meenakshi Mohanty..... Applicant(s)

Versus

..... Union of India & ors..... Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	17.11.95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>Signature</i> Registrar</p>	<p>9.10 for Rs 50/- has been paid.</p> <p><i>DB</i> 17.11.95</p>
1	20.11.95	<p>Heard Shri D.P.Dhalasamant, learned counsel for the petitioner. The prayer in this ^{petition is} quash to quash the order under Annexure-A/3 being bad in law. Annexure-A/3 speaks of an appointment order of the applicant, to join on 26.5.1995 and has been asked to continue till 20.11.1995 on daily wage basis. Against Relief No.1, cause of action does not arise and there is no question of quashing the said appointment order.</p> <p>Relief No.2 to direct Respondent No.3, i.e. Manager, Postal Printing Press to allow the applicant to continue in Group D labour post till the work is available or regularised in regular post. First of all there is no termination order or there is no order refusing the applicant to continue. The employer is the fittest person to decide whether there is any work available or whether there is any need to continue to employ.</p> <p style="text-align: right;">... <i>Signature</i></p>	<p>In this application, the petitioner U/S 19 of CAT, Adt has prayed for continuance of his Group D labour post job with regularisation.</p> <p>For Regr. Pl.</p> <p><i>DB</i> 17.11.95</p> <p><i>SO (g)</i></p> <p><i>U/11/95</i></p> <p><i>for Action Pl.</i></p> <p><i>DB</i> 17.11.95</p> <p><i>Bench.</i></p>

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OA-665/95

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..1	20.11.95	<p>There are no vested rights as far as the casual labourers with less than minimum prescribed period under the Industrial Dispute Act are concerned. Since the applicant has filed a representation as as stated by the learned counsel for the applicant (Annexure-4), it is directed that Respondent No.3 shall dispose of the same within four weeks from the date of receipt of a copy of this order. Subject to this observation the application is disposed of. <u>Shri Ashok Mishra</u>, learned Sr. Standing Counsel is present.</p> <p style="text-align: right;">B. R. Dasgupta MEMBER (ADMINISTRATIVE)</p>	<p>A copy of order dt. 20.11.95 may be given to the applicant's Counsel & to Mr. Ashok Mishra, Sr. S.C. with copies of the application.</p> <p><u>Father</u> 22/11/95, <u>Murmu</u> 22.11.95 S. D.</p> <p>Received copy of order dt. 20/11/95 along with a copy on behalf of <u>Shri Ashok Mishra</u> on 22/11/95 A/C 22/11/95</p> <p>Received a copy of order dt. 20.11.95 23/11/95.</p>